

प्रेषक,

राजेन्द्र कुमार तिवारी,
मुख्य सचिव,
उत्तर प्रदेश शासन।

सेवा मे,

रजिस्ट्रार,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

नगर विकास अनुभाग-5

लखनऊ : दिनांक: 15 दिसम्बर, 2019

विषय: ओ0ए0 संख्या-136/2015 एवं ओ0ए0संख्या-6/2017 नगर पालिका परिषद, वृन्दावन एवं अन्य बनाम मधुमंगल शुक्ला एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 11.05.2016, 23.08.2016, 03.07.2017, 22.04.2019 एवं 09.08.2019 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन के पत्र संख्या-5006/नौ-5-2019-258सा/2019 दिनांक 30.11.2019 का संदर्भ ग्रहण करने का कष्ट करें।

2- उल्लेखनीय है कि ओ0ए0 संख्या-136/2015 एवं ओ0ए0संख्या-6/2017 नगर पालिका परिषद, वृन्दावन एवं अन्य बनाम मधुमंगल शुक्ला एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 09.08.2019 में मा0 राष्ट्रीय हरित अधिकरण द्वारा पूर्व पारित आदेशों के अनुपालन में कृत कार्यवाही की "स्टेटस रिपोर्ट" दाखिल किये जाने के निर्देश प्रदान करते हुए प्रकरण में सुनवाई की आगामी तिथि 18.12.2019 निर्धारित की गयी है।

3- अतएव विषयगत प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के समादर में कृत कार्यवाही की "स्टेटस रिपोर्ट" संलग्न कर प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया "स्टेटस रिपोर्ट" मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल कराने का कष्ट करें।

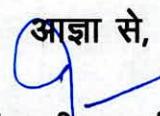
संलग्नक:स्टेटस रिपोर्ट।

भवदीय,


(राजेन्द्र कुमार तिवारी)
मुख्य सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि सुश्री प्रियंका स्वामी, स्थायी अधिवक्ता, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली को इस अनुरोध के साथ प्रेषित कि प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 09.08.2019 के अनुपालन में मा0 राष्ट्रीय हरित अधिकरण के समक्ष स्टेटस रिपोर्ट दाखिल कराते हुए प्रभावी पैरवी सुनिश्चित करने का कष्ट करें।

आज्ञा से,


(राजीव शर्मा)
विशेष सचिव।

OA No.136/2015 & 06/2017 Madhumangal Shukla Vs Union of India & Ors.

The compliance report of Hon'ble NGT's direction dated 09.08.2019 is as follows..

SL.No.	Hon'ble NGT Direction	Status	Remarks	Current status/ work done	Work to be done with time frame.
1	"All those respondents and the concerned officers Who have not deposited the cost so far, shall do the same within two weeks from today, as per the order of this tribunal and in accordance to the directions issued by the Hon'ble Supreme Court, by its order dated 20.09.2016 as per which Deputy Commissioner of Vrindavan & Nigam.	Both Nagar Parishad Vrindavan and District Administration Vrindavan has deposited Rs. 5 Lac each (Total Rs. 10 Lac) in Hon'ble Supreme court on 11-02-2017 (Annexure III) instead of CPCB. UPPCB has deposited Rs 1 lac in CPCB vide cheque no. 380547 dated 13.10.2016.(Annexure IV)	Deputy Commissioner Vrindavan and Nagar Nigam Vrindavan to deposit Rs. 5 lakh each with CPCB	Complied	
2	The respondent nagarpalika Parishad shall start segregation, storage, treatment and disposal of MSW, on the site selected/ allotted for the purpose, In accordance with the Rules of 2016, within a period of four weeks from today.	<ul style="list-style-type: none"> An area 359 sqm has been marked as dumping ground on Mant road. 5 pits line with concrete have been made at the site. (Annexure-V) Mixed waste was dumped in 4 of these pits and 5th pit was partially filled. It was observed that some plastic waste was being segregated manually on the day of inspection. however no stored plastic waste was found at the site. 	<ul style="list-style-type: none"> No adequate progress made in this regard. No proper arrangement for segregation and storage of recyclable waste (plastic, glass etc) The site has not been developed scientifically. No proper arrangement for leachate collection & treatment is provided. The size of the dumping ground appeared to be inadequate as 4 of the 5 pits are already filled. 	<ul style="list-style-type: none"> Nagar Nigam has already outsourced Door to Door Collection and Transport in August 2018. Agency has deployed around 25 Waste collectors, 9 Auto Tippers and 20 Hand Carts for waste collection. Segregation at Source is promoted extensively by means of IEC and through Capacity Building of Waste Collectors. De-centralized Organic Waste Converter plant (Cap-5 tonne) and Organic Waste Converter plant (1 tonne) for Fruit and Vegetable (Mandi Samiti) waste is in tender process. Leachate from waste will be disposed off. One more Land site has been identified for Collection and Processing of MSW. 	Setting up of 5 tonne and 01 tonne Organic waste converter plant- 03 Months.
3	Respondent Nagar Palika Parishad shall develop the site at Mant road if not done so far, within a period of 4 weeks from	<ul style="list-style-type: none"> In addition to observation at point no.2 above Nagar Palika Parishad has allotted land of 2.5 acres for developing Solid 	<ul style="list-style-type: none"> No work has been initiated in this regard till date Time frame for 	<ul style="list-style-type: none"> Present Sanitary Landfill site at Mant Road is Proposed to be developed as Material Recovery Facility center for Dry Waste in 	Development of MRF center and vegetation cover-

	today.	<p>Waste Management Facility vide letter dated June 12, 2019 (Annexure VI)</p> <ul style="list-style-type: none"> Aggrement has been signed with M/S Envirozon Instrument & Equipment (Annexure VII) on August 28, 2018 for development of Waste Management facility for Solid Waste collection, segregation and processing. 	implemen-tation of SWM Scheme in the Vrindavan City to be provided	<p>around 600sqm Area and tender is also in the process for the same.</p> <ul style="list-style-type: none"> Rest Sanitary Landfill site will be covered by vegetation in around Four Months.. 	4 months
4	The Uttar Pradesh Pollution Control Board shall issue notices and take action in accordance with Air Act and the Solid Waste Management Rules, 2016 forthwith. In the event of failure to comply the same, the Member Secretary Pollution Control Board shall be held personally responsible and appropriate action in accordance with law shall be taken against him.	UPPCB has Issued notice to Nagar Palika Parishad vide letter dated 28.04.2017, 07.04.2017, 22.02.2017 etc.(Flag 'H') for compliance of Solid Waste Management Rules, 2016.	No Direction issued after NGT order dated 22.04.2019 (Annexure VIII)	Show Cause Notice Under Section-5 of E.P. Act, 1986 Dated-13-12-2019 has been issued to Municipal Commissioner, Mathura Vrindavan, Nagar Nigam, Mathura to ensure compliance otherwise prosecution proceedings under the provisions of Environment (Protection) Act will be initiated.	If compliance not ensured then the proposal for permission for filling procecution u/s 197 Cr. P.C. Shall be sent to Government of U.P. Timeline:- 01 Month
5	The concerned Secretary of the state of Uttar Pradesh is directed to hold a departmental enquiry and take disciplinary action against the erring officers and the staff, if not, done so far.	It was informed during the meeting that departmental enquiry was not initiated.	Not Complied	Show cause notice to Shri Mukesh gautam the then chairman Nagar Palika Parishad Vindravan has been issued on 02-12-2019 to explain facts till 17-12-2019. Further action shall be taken after his reply.	
6	The Secretary shall immediately submit a report with regard to the disciplinary action taken against the erring officers and the staff to the Tribunal, if the departmental enquiry has already been held or on completion of the same.	As departmental enquiry was not initiated so no disciplinary action against erring officers and staff.	Not Complied	The then Incharge Executive Officer Shri T.N Chaube and Sanitary Inspector Shri Awdesh Kumar has been chargesheeted dated on 02-12-2019	Departmental enquiry shall be concluded within 03 months.
7	It shall be the responsibility of District Administration and Pollution Control Board to ensure complete prohibition for use of carry bags and other plastic waste in the city of Vrindavan. On failure to do so, the Executive	Uttar Pradesh Shasan has issued notification 'dated 15.07.2018 for plastic ban (Annexure-IX)'. Nigam has advertized slogan for bad effects of polythene. (Annexure X) . Nagar Nigam has issued challan	Complied		

	Officer of Nagar Palika, Parishad and District Magistrate, Mathura shall be held personally liable and appropriate proceedings in accordance with law, 'shall be ordered against them"	to Plastic users (AnnexureXI)			
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Manoj
16.12.19.
(Manoj Kumar Singh)
Principal Secretary,
Government of Uttar Pradesh